GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA UNSTARRED QUESTION NO. 245 TO BE ANSWERED ON 05.12.2023

Watershed Programme

†245. SHRI RAMDAS C. TADAS:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received any complaints regarding misuse of funds in the works being carried out under the Watershed Programme;
- (b) if so, the details of funds allocated under the Programme in Maharashtra during each of the last three years and the current year;
- (c) the details of non-Government organizations and other organizations involved in this regard, State/ Union Territory-wise;
- (d) the action taken by the Government in this regard; and
- (e) the corrective measures taken by the Government to check such irregularities in the future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE)

- (a) & (c) Yes Sir. The Watershed Development Programme of the Department of Land Resources, Ministry of Rural Development is being implemented through State Governments and release of Central funds are done directly to the State Government through PFMS. The complaints received in the Ministry are forwarded to the concerned State Government for appropriate action. However, under WDC-PMKSY 2.0, the Department has not made any allocation directly to NGOs.
- **(b)** The details of funds allocated under the Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY 2.0) in Maharashtra during each of the last three years and the current year is as below:

Year	Central funds released (Rs. in crore)	
2020-21	0.0	
2021-22	50.0836	
2022-23	108.55	
2023-24	53.40	

(d) & (e) There is a system of State level and District Development Coordination and Monitoring Committee (DISHA) in place in the Ministry of Rural Development. The Committee is responsible to exercise vigilance and to monitor the implementation of all programmes of Ministry of Rural Development including WDC-PMKSY 2.0 being implemented by the Department of Land Resources. In addition, there is National Level Monitoring (NLM) Division in Ministry of Rural Development which also undertakes visit to States for review and monitoring of schemes. Further one complaint received from Arunachal Pradesh has been referred to State Government for needful action. Watershed Development projects are being implemented by State Governments. States have been requested for taking appropriate action in case of irregularities and or corruption or financial malfeasance are reported. Further States/UTs have been advised from time to time to examine issues of corruption / malfeasance and take necessary action and conduct *suo moto* enquiry. Also senior officers from department regularly visit to States/UTs for effective monitoring of scheme.
